

Justice and Company Affairs, there are fourteen such books which are presently not available for sale. Out of these fourteen books, seven books are under different stages of editing for bringing out revised editions. The

remaining seven books are not in demand and hence it is proposed not to re-print them. The details of the books which are presently not available for sale are indicated in the enclosed Statement.

### STATEMENT

*List of Books which are not Available in Stock*

1. Private Antarrashtriya Vidhi (Law of Private International Law)	Dr. Paras Dewan
2. Uttar Pradesh Bhu-Dhriti Vidhi (Law of U.P. Land Tenure)	Umesh Kumar
3. Sampati Antaran Adhiniyam, 1882 (Transfer of Property Act, 1882)	Vishwamitra Shukla
4. Ayakar Vidhi (Law of Income Tax)	Nathu Lal Jain
5. Madhya Pradesh Bhu-Vidhi (Madhya Pradesh Land Laws)	Shivdayal Parmeshwar- dayal Srivastava
6. Dand Vidhi (Bhartiya Dand Vidhi Ke Vinirdisht Apradh) Criminal Law (Specific Offences under Indian Penal Code)	Dr. Ram Chandra Nigam
7. Bhartiya Samvidhan Ke Pramukh Tatva (Salient Features of the Indian Constitution)	Dr. Praduman Kumar Tripathi
8. Samvida Vidhi (Law of Contract)	Ram Gopal Chaturvedi
9. Antarrashtriya Vidhi Ke Pramukh Nirnaya (Leading Cases on International Law)	Dr. S.C. Khare
10. Apkriya Vidhi Ke Pramukh Nirnaya (Leading Cases on Law of Torts)	Dr. Parmanand Singh
11. Chikitsa Nyayashastra aur Vishvigyan (Medical Jurisprudence and Toxicology)	Dr. C.K. Parikh (Translated by Dr. N.K. Patoria)
12. Company Vidhi (Company Law)	Surendra Nath
13. Bharat Ka Samvidhanik Itihas (Constitutional History of India)	Chandra Shekhar Misra
14. Shram Vidhi (Labour Law)	G.K. Arora

[English]

#### Integrated Infrastructural Development Scheme

2283. SHRI GOPI NATH GAJAPATHI : Will the PRIME MINISTER be pleased to state

(a) the States in which Integrated Infrastructural Development Schemes have been launched;

(b) the basic objectives of these schemes;

(c) whether any such scheme has been launched in Orissa;

(d) if so, the amount sanctioned under the schemes so far; and

(e) the details of infrastructural development made under the schemes launched in Orissa?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : (a) The States in which Integrated Infrastructural Development Scheme proposals have been sanctioned are :

1. Andhra Pradesh	2. Gujarat
3. Haryana	4. Jammu and Kashmir
5. Karnataka	6. Kerala
7. Maharashtra	8. Punjab
9. Rajasthan	10. Tamil Nadu
11. Uttar Pradesh	12. Dadra and Nagar Haveli (UT)
13. Daman and Diu (UT)	

(b) The basic objectives of the scheme of IID are to provide infrastructural facilities (including technological back-up services) for the development of Small Scale and Tiny Industries in backward/rural areas and to create employment opportunities by creating proper linkages between agriculture and industry.

(c) to (e). The proposals from Orissa are yet to be received.

[Translation]

#### Development of NCES

2284. SHRI KHELAN RAM JANGDE : Will the PRIME MINISTER be pleased to state :

(a) the amount provided for the development of Non-Conventional Energy Sources in Madhya Pradesh during the last three years;

(b) the quantum of power likely to be generated from the Non-Conventional Energy Sources in the State; and

(c) the amount earmarked for this purpose in the Eighth Five Year Plan and target fixed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF NON CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR) : (a) During the last three years, an amount of about Rs. 2215 lakhs has been released to the State of Madhya Pradesh for the development of Non-Conventional Energy Sources.

(b) Status of various power generating systems, projects based on non-conventional energy sources taken up in Madhya Pradesh and likely power generated per year is given in the attached Statement.

(c) State-wise targets for generation of power through non-conventional energy sources are not fixed in advance for the full plan period. Funds are released on case by case basis depending on the implementation of the project/programmes, and availability of resources.

#### STATEMENT

*Status of Power Generating NRSE Systems Installed in the State of Madhya Pradesh and Likely Power Generated/Equivalent Power Per Year Through These Systems*

S.No.	Name of the Systems/Projects	Nos.	Likely power generated/equivalent power par year (Kwh).
1.	Wind Farm Project at Kheda in Betul District. M.P.	1 (0.59 MW)	1.034 million
2.	Solar PV lighting systems	5427	0.57 million
3.	Solar Lanterns	849	12750
4.	SPV Domestic Lights	100	5250
5.	Solar Community TVs	46	13800
6.	SPV Power Plants	2 (9 Kwp)	13500
7.	Biomass Gasifiers	10 (100 km)	0.24 million
8.	Small Hydro Power Projects	2	0.138 million
9.	Solar Thermal Systems	37035	7.25 million

#### Public Interest Petitions

2285. SHRI SUKDEO PASWAN : Will the PRIME MINISTER be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item captioned "Janhit Yachikaon Ko Prachar Lobhiyon se Bachayen—Ahmadi" appeared in the daily Hindi edition of 'Jansatta' dated October 2, 1994; and

(b) if so, the steps proposed to be taken by the Government to make public interest petitions more

effective for the people who are unable to approach the court in regular or formal manner?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) Yes, Sir.

(b) Public Interest Litigation (PIL) is one of the Legal Aid activities of the Committee for Implementing Legal Aid Schemes. A Separate PIL Cell is functioning in the Supreme Court Registry. PIL cases are entertained by Courts either on an application made by a party or *suo motu* depending on the extent of its importance to people by and large.